

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

O.A.422/2007

Thursday this the 3<sup>rd</sup> day of January, 2008.

**CORAM:**

**HON'BLE MRS. SATHI NAIR, VICE CHAIRMAN  
HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER**

V.V.Mohanan, IFS,  
K.L.1991, Divisional Forest Officer,  
Thrissur. Applicant

(By Advocate Shri Elvin Peter)

Vs.

1. State of Kerala, represented by  
the Chief Secretary to Government,  
Government Secretariat,  
Thiruvananthapuram.
2. The Secretary to Government (Forest),  
General Administration (Special C) Department,  
Government of Kerala, Secretariat,  
Thiruvananthapuram.
3. The Principal Chief Conservator of Forests,  
Thiruvananthapuram.
4. Union of India, represented by  
its Secretary, Government of India,  
Ministry of Environment & Forests,  
Lodhi Road, New Delhi.
5. Director of Vigilance,  
Thiruvananthapuram. Respondents

(By Advocate Mr.R.PremSanker, GP(R1,2,3&5)  
(By Advocate Mr.Sunil Jose (R-4)

The application having been heard on 3.1.2008  
the Tribunal on the same day delivered the following:

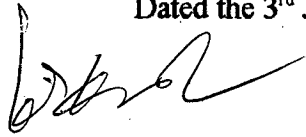
**ORDER**

**HON'BLE MRS. SATHI NAIR, VICE CHAIRMAN**

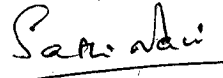
When the matter came up before the Bench, learned counsel for the respondents 1,2,3&5 (State Government) has produced a copy of the order dated 7.12.07, reinstating the applicant in service forthwith without prejudice to the Vigilance case pending against him. Learned counsel appearing for the applicant agrees with the same.

In view of the above order the O.A. becomes infructuous and the same is dismissed as infructuous). A copy of the order dated 7.12.07 be kept in the file).

Dated the 3<sup>rd</sup> January, 2008.



**Dr.K.B.S.RAJAN**  
**JUDICIAL MEMBER**



**SATHI NAIR**  
**VICE CHAIRMAN**